

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 532/2016

**IN THE MATTER OF:**

**Variscon Engineering Services Pvt. Ltd.** ..... **Petitioner**  
**v.**

**Pier-One Constructions Pvt. Ltd.** ..... **Respondent**

**SECTION : UNDER SECTION 433(e) & 434 of the Companies Act, 1956**

**Order delivered on 09.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

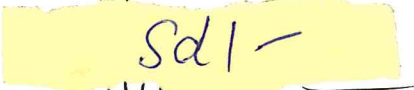
**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENTS:**

**For the Petitioner(s):** Mr. Rajeev Sagar, Advocate for Standard Chartered Bank

**ORDER**

On the joint request made by learned counsel for the parties,  
hearing is deferred to 21.02.2018.

  
(M. M. KUMAR)  
PRESIDENT

  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)